[24 August, 2005]

(a) whether Government have cleared a proposal for setting up a hi-tech surveillance system for Indian borders with night vision equipment alongwith the border;

(b) if so, the borders to be covered, its estimated cost and the salient features of the system; and

(c) the steps taken and being taken to implement the decision?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) to (c) The Government have approved a proposal for phase-wise induction of hi-tech electronic surveillance equipment including night vision devices on India-Pakistan, India-Bangladesh, India-China and India-Myanmar borders at an estimated cost of Rs. 436.00 crores. The deployment of these equipment would enhance the border monitoring capabilities of the Border Guarding Forces considerably. The Government have initiated the process of procurement of the equipment.

## Reforms in investigation and prosecution of criminal cases

3060. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have made a study of the inquiry, investigation and prosecution machineries involved in investigation of criminal cases in the country;

(b) whether Government propose to bring in reforms in the matter; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) to (c) 'Police' and 'Public Order' are State subjects under the Constitution of India and the primary responsibility of detection, registration, investigation and prosecution as well as prevention of crimes lies with the State Governments. The Code of Criminal Procedure, 1973 (Cr. PC) controls and regulates the working of the machinery set up for investigation and prosecution of criminal cases. Government undertakes periodical review of the Cr. PC based on the recommendations of the Law Commission and of Committees set up by

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the Government for reviewing the functioning of the Cr. PC. Recently, the Cr PC was amended through the Cr. PC of Criminal Procedure (Amendment) Act, 2005 to remove certain procedural difficulties/lacunae.

## **EARP** appliances for Civil Defence

t3061. SHRI BHAGWATI SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is essential to get EARP appliances installed in the cities for Civil Defence for broadcasting the information of air raids under internal communication system;

(b) whether the proposal of getting aforesaid appliances installed in Naraura, Agra, Mathura and Lucknow for the security fo citizens in first phase is pending with the Government of India;

(C) if so. the details thereof;

(d) whether any request has been made to the Government of India for hundred per cent contribution of the required fund for the above said proposal; and

(e) the details of the decision taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S REGUPATHY) : (a) EARP equipment is essential for all categorized Civil Defence towns

(b) and (c) As per existing policy, it is the responsibility of the State Government to procure and install Internal Communication equipments in Civil Defence towns in the State. The Central Government reimburses 25% of the expenditure incurred by the State Governments on activation" of the internal communication system including EARP.

(d) A proposal to this effect was received from the Government of Uttar Pradesh

(e) The State Government has been advised that in accordance with the existing policy, the expenditure on internal communication system is poolable The expenditure is first to be incurred by the State Government. The Central Government's share is then reimbursed as grant-in-aid.

<sup>&</sup>lt;sup>†</sup> Original notice of the question was received in Hindi.